

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.192/96

dated : 28-6-96

Between

Dr. P. Peeru Saheb : Applicant
and

Union of India rep. by its
Dy. Secretary(E) II,
Railway Board, Min. of Railways
Rail Bhavan, New Delhi-1

Chief Personnel Officer
SC Rly., Rail Nilayam
Secunderabad : Respondents

Counsel for the applicant : Basheeruddin Ahmed
Advocate

Counsel for the respondents : D.F. Paul, SC for Railways.

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

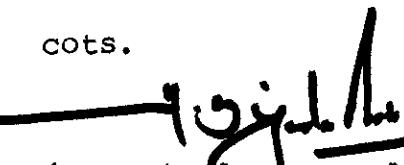
Judgement

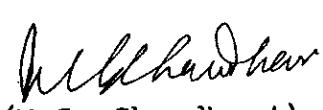
Oral Order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. Basheeruddin Ahmed for the applicant. Mr. D.F. Paul for the respondents.

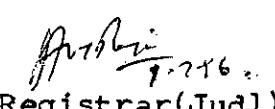
2. Learned counsel for the applicant reiterates the request made in his preceipe dated 27-6-96 stating that the applicant has instructed him to withdraw the OA as he does not wish to pursue further with the same.

3. The OA is dimissed as withdrawn. No order as to costs.


(H. Rajendra Prasad)
Member (Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated : June 28, 96
Dictated in Open Court


Dy. Registrar (Judl)

sk

(24)

OA.192/96.

Copy to:-

1. By.Secretary(E)II,Railway Board,
Ministry of Railways, Union of India,
Rail Bhavan, New Delhi-1.
2. Chief Personnel Officer, South Central
Railways, Rail Nilayam, Secunderabad.
3. One copy to Mr.Basheeruddin Ahmed, Advocate,
CAT.Hyderabad Bench, Hyd.
4. One copy to Mr.D.F.Paul, SC for Railways,
CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

kku.

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I COURT ..

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 28-6-1996

ORDER/JUDGMENT

M.A./R.A/C.A.No.

192 in

O.A.No. 505/96

T.A.No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

